

**NATIONAL COMPANY LAW TRIBUNAL**  
**SPECIAL BENCH**  
**NEW DELHI**

C.P No. 495/2016  
C. A No.

CORAM:

SH. R. VARADHARAJAN  
Hon'ble Member (J)

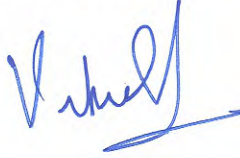

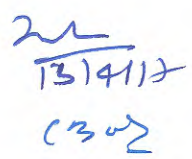
Ms. Deepa Krishan  
Hon'ble Member (T)

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE SPECIAL BENCH OF  
THE NATIONAL COMPANAY LAW TRIBUNAL ON 13.04.2017**

NAME OF THE COMPANY : M/S.

Solaris Chemtech Industries Ltd.

SECTION OF THE COMPANIES ACT: 391-394

<u>S.NO.</u>	<u>NAME</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	AMIRUDDIN DRS,	Adv	} Petitioner	
2.	VIKRAM SHARMA,	Adv		
1.	Mr. Neeraj Sharma,	Adv.	} for Religare Credit Advisors LLP & the Objector DL, DELHI FR. QMB	
2.	Mr. Rushil Chandra,	Adv.		
5 -	DR. RAMESH KUMAR	AOL,		
6.	C. BALOON,	Company Prosecutor		

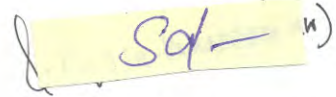
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**ORDER**

At the request of the learned counsel for the petitioner, the matter is posted for hearing on 20.04.2017. Learned counsel for the objector representing the Debenture trustee states that since the debentures have been fully redeemed the objection filed be considered as withdrawn and the said statement is recorded. The matter is posted for 20.04.2017 for further consideration.



(DEEPA KRISHAN)  
MEMBER (TECHNICAL)



(R.VARADHARAJAN)  
MEMBER (JUDICIAL)

Vineet  
13.04.2017